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Cr1.A.No. 20 OF 2002

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Item No.1C

Court No.10

Section IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO.20 OF 2002.@@
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Shamsher Singh @ Shera

...Appellant(s)

Vs.

State of Haryana

...Respondent(s)

[Heard by Hon'ble Raju & Patil, JJ]

Date:26/09/2002 This matter(s) was called on for pronouncement
of judgment today.

CORAM:

HON'BLE MR.JUSTICE Y.K. SABHARWAL
HON'BLE MR.JUSTICE SHIVARAJ V. PATIL

For the appellant(s) : Mr.Vidya Dhar Gaur,Adv.

For the respondent(s) : Mr.J.P. Dhanda,Adv.

O R D E R

.SP2

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....T.....J.

Hon'ble Mr.Jusice Shivaraj V. Patil delivered the
judgment of the Court.

For the reasons stated in the judgment, there is no
merit in the appeal. Consequently, it is dismissed.

.SP1

[Naresh Kumar]
Court Master

[VP Tyagi]
Court Master

[Non-reportable judgment is placed on the file.]